

**PROCESSING STATUS OF DRAFT SCHEME as on April 23, 2021**

**I. Comments/NOC/Complaints report awaited from stock exchanges**

Sl No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Arrangement between Orient Green Power Company Limited and their shareholders	23-Jul-20	21-Sep-20		Complaints report and NOC awaited from exchange
2	Scheme of Compromise and/or Arrangement between Modern Denim Limited and Modern Insulators Limited and their respective shareholders and creditors	12-Nov-20	12-Nov-20	23-Apr-21	Comments sought from exchange(s)
3	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20	23-Apr-21	23-Apr-21	Complaints report and NOC awaited from exchange
4	Scheme of Reduction of Share Capital of Hindustan Bio-Sciences Limited	27-Jan-21	27-Jan-21		NOC awaited from exchange
5	Scheme of Amalgamation of Fund-Flow Investment & Trading Company Limited and Jyotsana Investment Company Limited and Kallol Investment Limited and Subarna Plantation & Trading Company Limited	16-Feb-21	18-Feb-21		NOC awaited from CSE.
6	Scheme of arrangement between Passionate Investment Management Pvt Ltd , MOPE Investment Pvt Ltd, Motilal Oswal Real Estate Investment	24-Feb-21	16-Apr-21		NOC and complaint report awaited from exchange
7	Scheme of Amalgamation between EPL Limited and Creative Stylo Packs Private Limited	19-Mar-21	20-Apr-21		Information sought from exchange
8	Scheme of Arrangement between Genus Prime Infra Limited, Genus Power Infrastructure Limited, Star	07-Apr-21	16-Apr-21		NOC awaited from exchange(s)

Sl No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
	Vanijya Private Limited, Sansar Infrastructure Private Limited, Sunima Trading Private Limited, and Yajur Commodities Limited and their respective shareholders and creditors				
9	NOC and Scheme documents for Draft Scheme of Amalgamation of Khatu Investment & Trading Company Limited and New Look Investment (Bengal) Limited with Tower Investment & Trading Company Limited	10-Feb-21	09-Mar-21		Comments sought from NSE vide email dated April 16, 2021. Reply awaited.
10	Scheme of arrangement in the nature of amalgamation of Gopi Synthetics Private Limited, Aarnav Synthetics Private Limited, Aarnav Textile Mills Limited, Symbolic Finance and Investment Pvt Ltd, Ankush Motor and General Finance Company Pvt Ltd with Aarnav Fashions Limited and their respective shareholders and creditors.	23-Mar-21	24-Mar-21		NOC awaited from exchange
11	Scheme of Amalgamation of The Indian Steel & Wire Products Ltd with Tata Steel Long Products Limited	19-Apr-21	23-Apr-21		NOC & Complaints reports awaited from Exchange
12	Scheme of Amalgamation of Tata Metaliks Limited with Tata Steel Long Products Limited	19-Apr-21	20-Apr-21		NOC & Complaints reports awaited from Exchange
13	Scheme of Amalgamation of Veeral Additives Private Limited with Vinati Organics Limited and their respective shareholders.	20-Apr-21	20-Apr-21		NOC awaited from Exchange

## II. Under process at SEBI

SI No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Reduction of Share Capital of Max India Ltd	07-Dec-20		07-Apr-21	Under Process
2	Draft Scheme of Amalgamation - CreditAccess Grameen Limited	12-Dec-20	16-Apr-21		Under Process
3	Scheme of amalgamation between Triputi Infrastructure Private Limited and Milkfood Limited	04-Jan-21	15-Mar-21		Under Process
4	Draft Scheme of Arrangement between Cipla Limited and Cipla Biotec Limited and Cipla Health Limited	26-Mar-21	22-Apr-21		Under Process
5	Composite scheme of arrangement between SPV Global Trading Limited and RML Metal Insutries Limited and Rashtriya Metal Industries Limited and their resepective shareholders and Creditors	20-Jan-21	12-Feb-21		under process

**Last date of communication** – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- date of receipt of Observation Letter' or 'No-Objection' letter from the stock exchanges.
- date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote ([jeevans@sebi.gov.in](mailto:jeevans@sebi.gov.in)) or Executive Director, Shri Amarjeet Singh ([amarjeets@sebi.gov.in](mailto:amarjeets@sebi.gov.in)).